

**IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "A", PUNE**

**BEFORE SHRI R. K. PANDA, VICE PRESIDENT
AND
SHRI VINAY BHAMORE, JUDICIAL MEMBER**

ITA No.648/PUN/2024

Shri Akhil Bhartiya Samarth Jai Shravak Sangh 10 Vardhaman Residency, Soygaon Malegaon, Nashik - 423203	Vs.	CIT Exemption, Pune
PAN : AAMTS7620L		
(Appellant)		(Respondent)

Assessee by : Shri Kishor B Phadke
Department by : Shri Rakesh Jha, CIT-DR
Date of hearing : 22-07-2024
Date of pronouncement : 22-07-2024

ORDER

PER R.K. PANDA, VP :

This appeal filed by the assessee is directed against the order dated 27.11.2022 of the CIT Exemption, Pune rejecting the registration u/s 12AB of the Income Tax Act, 1961.

2. The Ld. Counsel for the assessee at the time of hearing filed an application seeking withdrawal of the appeal for which the Ld. DR has no objection. Accordingly, the appeal of the assessee is dismissed as "withdrawn".

3. In the result, the appeal filed by the assessee is dismissed as “withdrawn”.

Order pronounced in the open Court at the time of hearing itself i.e. 22nd July, 2024.

Sd/-
(VINAY BHAMORE)
JUDICIAL MEMBER

Sd/-
(R. K. PANDA)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 22nd July, 2024
GCVSR

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent
3. DR, ITAT, ‘A’ Bench, Pune
4. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे
/ ITAT, Pune

S.No.	Details	Date	Initials	Designation
1	Draft dictated on	22.07.2024		Sr. PS/PS
2	Draft placed before author	22.07.2024		Sr. PS/PS
3	Draft proposed & placed before the Second Member			JM/AM
4	Draft discussed/approved by Second Member			AM/AM
5	Approved Draft comes to the Sr. PS/PS			Sr. PS/PS
6	Kept for pronouncement on			Sr. PS/PS
7	Date of uploading of Order			Sr. PS/PS
8	File sent to Bench Clerk			Sr. PS/PS
9	Date on which the file goes to the Head Clerk			
10	Date on which file goes to the A.R.			
11	Date of Dispatch of order			